

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 206  
**CP(IB)/188(AHM)2022**

**Order under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Neesa Agritech and Foods Limited

.....Respondent

**Order delivered on ..13/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vishal Raval, Adv.

For the Respondent :

**ORDER**

The corporate debtor is already proceeded ex-parte. We direct Learned Counsel for the applicant to file written submissions within seven days.

Matter stands adjourned to 28.03.2023.

-sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**